

FORM NO. 21
(See Rule 114)

IN THE GENERAL ADMINISTRATIVE TRIBUNAL - HYDERABAD BENCH : HYDERABAD

OA / ~~Order No. / MA / PT~~ 1289 of 199]

..... Laxmi Bai Applicant(s)

versus

..... The General Manager Respondent(s)

of P.P. Yedumastham Melam

INDEX SHEET

Serial No.	Description of Documents	Pages
Docket Orders	1
Interim Orders	1
Orders in MA (s)	1
Orders in (Final Orders)	1-10-97	38842

Certified that the file is complete
in all respects.

Signature of
Dealing Hand
(In Record Section)
24/10/97

Signature of S.O.

Central Administrative Tribunal Hyderabad Bench: Hyderabad.

O.A. No.

1299

of 1997.

Laxmi Bai

Applicants(s).

VERSUS.

The General Manager ordnance factory project
Yeddujunti Colony - Medak

(Respondents).

Date	Office Note	ORDER
1.10.97		<p>Heard Mr. S. Ramakrishna Rao Learned Counsel for the Applicant. None for the Respondents.</p> <p>The OA is disposed at the admission stage as per order on separate sheet.</p> <p><i>Q</i> <i>DR</i> <i>HRP</i> <i>M(A)</i></p> <p><i>NSM</i></p>

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: SEI CHHYDERABAD.

ORIGINAL APPLICATION NO. 1299 OF 1997.

Laxmi Bai

(Applicants(s))

VERSUS

~~Union of India, Respondent~~

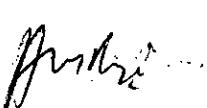
Genl. Manager;

Ordnance Factory

Yeddu malla ram Respondents(s)(s)

The Application has been Submitted to the Tribunal by Shri
Shri S. Ramakrishna Rao Advocate/~~Advocate~~
~~in person~~ Under Section 19 of the Administrative Tribunal
Act. 1985 and the same has been scrutinised with reference to
the points mentioned in the check list in the light of the
provisions in the administrative Tribunal (procedure) Rules
1987.

The application is in order and may be listed for Admission
No. 2619.53


DEPUTY REGISTRAR (JUDL).

10. Is the application accompanied I.P.O/OD, for Rs.50/-

10.

11. Have Legible copies of the annexure duly attested

12. Has the applicant exhausted all available remedies.

13. Has the Index of documents been filed and pagination done properly.

14. Has the declaration as required by item No. 7 of form, I been made.

15. Have required number of envelops (file six) bearing full addresses of the respondents been filed.

16. (a) Whether the relief sought form arise out of single cause of action.

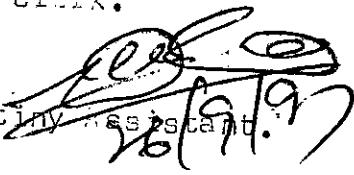
 (b) Whether any interim relief is prayed for,

17. In case an Ma for cononation of delay in filed, it supported by an affidavit of the applicant.

18. Whether t is cause been heared by a single bench.

19. Any other points.

20. Result of the scrutiny with initial of the scrutiny clerk.

Scrutiny Assistant. 

Page 4
considered

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

Dairy No. 3104

Report in the Scrutiny of Application.

Presented by SRK Rao Date of presentation.

Applicant(s) P L Bai 24/9/99

Respondent(s) S.M. OF (Medak) Yedduwar Malavaram

Nature of grievance Residency Benefits

No. of Applicants 1 No. of Respondents 1

CLASSIFICATION

Subject... Residency Benefits..... No. 1 Department Defense (No 2)

1. Is the application in the proper form, (three complete sets in paper books form in the two compilations). Y
2. Whether name description and address of all the parties been furnished in the cause title. Y
3. (a) Has the application been fully signed and verified. Y
(b) Has the copies been duly signed. Y
(c) Have sufficient number of copies of the application been filed. Y
4. Whether all the necessary parties are impleaded. Y
5. Whether English translation of documents in a Language, other than English or Hindi been filed. Y
6. Is the application on time, (see section 21) Y
7. Has the Vakalatnama/Memo of appearance/Authorisation been filed. Y
8. Is the application maintainability. (U/S. 2, 14, 18, or U/R. 8 Etc.,) Y
9. Is the application accompanied, duly attested legible copy been filed. Y

CENTRAL ADMINISTRATIVE TRIBUNAL, YODHABJI BIRCH, HYDERABAD

I N D E X S

0...KU. 1299 of 1997.

CAUSE TITLE Laxmi Bar

V A R S U S

The G.M. Ordinary factory Project Yedumailorun
Medeli

SL. NO.	Description of documents	Page No.
1.	Original Application	168
2.	Material Papers	9634
3.	Vakalat	one
4.	Objection sheet	—
5.	Spore Copies	one
6.	Covers	one

(i) Pensionary benefits

Reg:- To set aside the order dt. 10.6.97 and direct the Respondent to release all pensionary benefits to the applicant

PAGE NO. 10

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT: HYDERABAD.

Segele

D.A. NO: 1299 OF 1997

Defence

(2)

BETWEEN:

Laxmi Bai

APPLICANT

A N D

~~The G.M. ordnance factory Project Cimeda
Septt. of Post Office,
Makabostnagar Division, Makabostnagar.~~

Yeddu moularam



CHRONOLOGICAL STATEMENT OF EVENTS

Sl.No: Date:

E V E N T S

1. 16.7.96 The applicant's husband met untimely death leaving behind the applicant and her three children.

2. 26.8.96 The applicant intimated the death of her husband to the Respondent.

3. 5.9.96 The Respondent had sent-in a condolence message to the applicant condoling the death of her husband.

4. 13.9.96 The Respondent had forwarded the blank forms for compassionate appointment.

5. 7.10.96 The Respondent had forwarded the required applications for release of CGEGIS/BPF which were filled and submitted to the Respondent.

6. 9.11.96 The applicant had forwarded all the relevant documents duly filled-in with the Respondents.

7. 26.3.97 The applicant executed the affidavit.

8. 4.2.97 The applicant made representation to Respondent for appointment on compassionate grounds.

9. 25.4.97 The applicant had once again requested to release the benefits accrued to her deceased husband.

10. 10.6.97 The Respondent had issued a joint letter to the applicant as well as the mother of the deceased to produce the Succession Certificate.

11. 2.7.97 The applicant got a legal notice issued to the Respondents to settle the terminal benefits of the deceased employee.

As such the applicant has no other alternative except to approach this Hon'ble Tribunal, had filed this application before the Hon'ble Tribunal.

Hyderabad
30.8.1997

R. Jamai
COUNSEL FOR THE APPLICANT.

contd.....

3

: PAGE NO. 9 :

APPLICATION FILED UNDER SECTION 19 OF ADMINISTRATIVE TRIBUNALS
ACT, 1985.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

O.A. NO: 1299 OF 1997

BETWEEN:

Laxmi Bai	APPLICANT
A N D	
The G.M., Ordinance Factory Project (Medak), Yeddumailaram-502205, A.P.	RESPONDENTS

INDEX

S.No:	Documents relied upon:	Ann.No:	Page No.
1.	APPLICATION		1 to 8
2.	Impugned Memo No.07/001/LB dated 10.6.1997 of the Respondent	I.	9
3.	Representation of the applicant dated 21.8.1996 to the Respondent	II	10
4.	Condolence message DO No.07/066/CB dated 5.9.1996 of the Respondent	III	11
5.	Memo No.07/082/LB dt.13.9.96 of the Respondent.	IV	12
6.	Representation of the applicant dated 9.11.96 of the Respondent enclosing the documents.	V	13-22
7.	Memo No.06057/T0/OPPM dt.7.10.96 of the Respondent enclosing the documents	VI	23-27
8.	Copy of affidavit executed by the applicant dated 26.3.1997	VII	28-30
9.	Representation of the applicant dated 4.2.1997 to the Respondent	VIII	31
10.	Representation of the applicant dated 25.4.1997 to the Respondent.	IX	32
11.	Legal Notice dated 2.7.1997 issued to the Respondents.	X	33-34

Hyderabad
30.8.1997

SIGNATURE OF THE APPLICANT

Jan 9
COUNSEL FOR THE APPLICANT.

FOR USE IN TRIBUNAL'S OFFICE:

Date of Receipt:

Registration No.

Signature
for Registrar.

contd.....

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT: HYDERABAD

D.A. No. 1299 of 1997

BETWEEN:

Smt. Laxmi Bai, W/o. late P. Venkatesh,
Ex. Labourer (S.S.) (Per. No. OFFU/829-3),
Ordinance Factory Project, Yeddumailaram,
Medak District, R/o. H. No. 23-5-224, Aryasamaj,
Shalibanda, Hyderabad-500 065...

APPLICANT

A N D

The General Manager,
Ordinance Factory Project, (Medak),
Yeddumailaram-502 205..

RESPONDENT

DETAILS OF THE APPLICANT:

Address for service of summons/ notices on the applicant: SANKA RAMA KRISHNA RAO
ADVOCATE, 1-8-539/C,
II Floor, Chikkadpally,
HYDERABAD. 20.

1. Particulars of the order against which the application is made:

"This application is against the impugned order No. 07/001/LB dated 10.6.1997 of the Respondent, disputing payment of terminal benefits on the demise of the husband of the applicant herein by deliberately delaying the payment of pension and pensionary benefits to the detriment of the interests of applicant.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the order against which she wants redressal is within the jurisdiction of the Tribunal u/s. 14(1)(b)(ii) of the Administrative Tribunals Act, 1985.

3. LIMITATION:

The applicant further declares that the application within the limitation period prescribed in Section 21(1)(a) of the Administrative Tribunals Act, 1985.

contd.....

Lst. of
Laxmi Bai

4. FACTS OF THE CASE:

(1) It is respectfully submitted that the applicant's husband was employed as Labourer (SS) in the Respondent's Organisation, with personnel No. OFFPM/829-3-3. The said husband of the applicant met with untimely death on 16.7.1997. The late husband of the applicant had rendered regular service of more than 7 years in Ordnance Factory of Medak and had become eligible, as per rules for pension and pensionery benefits. On the demise of the applicant's husband, the Respondent had sent-in a condolence letter vide DO No. 07/066/LB dated 5.9.96 regretting the untimely death of the Applicant's husband, who had rendered loyal service in their organisation for more than 7 years.

2. I further submitted that the Applicant's husband during his course of employment had submitted family particulars to the organisation, in which he had declared the particulars of the applicant as wife with 3 children born to her. This nomination subsists even today, as it was never changed as there are no such occasion that allows, as the Applicant's husband was residing with the applicant and there are no allegations against the Applicant's husband. As the organisation knows that the deceased husband of the applicant was survived by the applicant (only wife) and 3 children, the Respondent vide his letter No. 07/082/LB dated 13.9.1996 forwarding therewith the requisite declaration forms both for family pension as well as compassionate appointment. The applicant promptly submitted the documents that were sent to her duly filled-in and signed for all the entitlements of her husband, including CGE-GIS/GPF etc., alongwith her Identification Cards, vouchers by affixing revenue stamp etc. on 9.11.1996. In addition to this, the Respondent vide his Letter No. 06/057/T0/OFFPM dated 7.10.1996 had forwarded to the applicant the following documents for her signature for the purpose of settlement of pension and pensionery benefits.

1. Application (Form-No.4)
2. Final Appeal of CGEGIS and relevant documents
3. Final Appeal of GPF and
4. GPF in lieu of Form 10-B

The Respondents in the above documents had specifically mentioned the dependents of the deceased husband of the Applicant showing the applicant and her children and his father and mother. The applicant had applied with the requirements as per the above communication. The Respondent having obtained all the documents, had been insisting on the affidavit of the applicant to narrate the events that had taken place from the date of death of her husband. In order to make the things clear, the applicant had executed an affidavit on 26.3.1997 duly notarised. This document is self-explanatory and there was no need for calling for any other particulars from the applicant. When there was no response from the Respondent, the applicant had been representing to the Respondent on 14.2.1997 and 25.4.1997 to release the pension and pensionery benefits of her deceased husband as she had been left with no source of income and had been leading a very indigent life. Inspite of these representations, there was no response from the Respondent, the applicant had caused a legal notice issued to the Respondents on 2.7.1997, calling upon them to settle the family benefits payable to the applicant due to death of her husband within a period of one month from the date of receipt of such a notice. Even the legal notice did not evinced interest in the Respondents to settle the pensionery benefits of the Applicant's husband.

3. I further submitted that, when the rules clearly stipulate that as per the nomination submitted by the deceased employee, the wife/children are entitled for all the benefits of the deceased employee, there seems to be an attempt on the

Répondent to dispute the payment of terminal benefits to the applicant on some ground or other for extraneous reasons. In this process, he brought out the mother of the deceased employee and probably induced her to make representation on such representation illegally obtained, the Respondent had issued the impugned Order No.07/001/2B dated 10.6.1997, addressing both the applicant and the mother of the deceased calling upon them to produce Succession Certificate as heirs to the deceased employee. Though the matter was kept pending for months inspite of repeated requests the Respondent never interested for this. The demand for Succession Certificate was insisted only after the receipt of a letter from the applicant pointing out as harassment on a illiterate S.C.Widow. When there are no such Certificate warranted when the deceased employee was survived by a lone wife and children through her, the applicant apprehending that she will be deprived of the pension and pensionary benefits, due to the demise of her husband, has no other alternative except to approach this Hon'ble Tribunal seeking redressal of her grievance. Hence this application before the Hon'ble Tribunal.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

1. It is respectfully submitted that the Respondent had recognised the loyal service of the applicant's husband, putting in the organisation for well over 7 years, which is borne by the condolence message issued by the Respondent. As per the records maintained by the Respondents, in pursuance of such declarations that too execute by the Government Servant, the applicant was forwarded with relevant documents for her executing with advanced stamped receipts etc., for settlement of the terminal benefits/pension and forwarded the relevant documents for execution by the Applicant employee testifies that she is only the nominee. As per Rule 54 of CCS (Pension) Rules 1972, the

contd.....

definition of the term family employee clarified that wife consisting of children borned of her is the component unit declared as family. The applicant is only wife having begotten 3 children through the deceased consists only family for release of terminal benefits, pension/pensionery benefits to the applicant. It is not open for the Respondent to induce others to claim for these benefits, especially the mother of the deceased, when the rules contemplate that the wife/children are only entitled for such terminal benefits. Therefore, the applicant is entitled for release of terminal benefits, pension/pensionery benefits of the deceased employee.

2. I further submit that the Respondent had forwarded the relevant application forms of the applicant for considering her for compassionate appointment pursuant to her application dated 26.8.1996. This is another aspect where the Respondent had appeared to be considering the compassionate appointment of the applicant for any suitable post commensurate with her eligibility. She had even executed these application forms with a request to consider her candidature for any suitable post on compassionate grounds. There appears to be some under-ground activity of providing this compassionate appointment to one of the relatives of the deceased employee. When the applicant had protested against such move, the Respondent for the extraneous considerations had commenced harassing the applicant that fictitious objections for both, release of terminal benefits, pension/pensionery benefits, as well as appointment on compassionate grounds. The impugned order that was issued speaks about requirement of Succession Certificate of the deceased employee. As per the rules, which the Respondent is well aware that there is no need to call for Succession Certificate, when the legally wedded wife with children is established to be the sole Successors of the deceased employee. Therefore, the

The applicant declares that she has available all the remedies available to her under the relevant service rules. Aggrivated against the inaction on the part of the respondent, the applicant had been making various representations including the one on 4.8.1997 and 25.4.1997, having fulfilled all the conditions and executed the required/relevant documents, which were forwarded by the respondent himself. When there was no response, the applicant had caused a legal notice issued on 27.7.1997 by stipulating a time limit of one month for their action, which was also not responded by him. Therefore, the applicant has no other alternative except to approach this Hon'ble Tribunal seeking redressal of her grievance. Hence this application before the Hon'ble Tribunal.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT:

The applicant further declares that she has not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any other court or any other authority or any other Bench of this Tribunal, nor any such application, writ petition, or

impugned order is liable to be set aside in limine and the same has to be declared as arbitrary, illegal, frivolous, un-warranted and against the rules.

Therefore, the applicant is entitled to the terminal benefits, pension/pensioner benefits of the deceased employee for the services rendered by him in the organisation, with all consequent benefits, including appointment on compassionate grounds.

8. RELIEF(S) SOUGHT:

In view of the facts mentioned in para (4) above, the applicant prays for the following relief(s):

It is respectfully prayed that the Hon'ble Tribunal may be pleased;

(a) to set aside the impugned Order NO.07/001/LB dated 10.6.1997 of the sole Respondent, declaring the same as arbitrary, illegal, un-warranted, frivolous and in violation of Articles 14 & 16 of the Constitution, in addition to the rules prescribed under CCS (Pension) Rules, 1972;

(b) to direct the Respondents to release the terminal benefits, pension/pensionery benefits of her deceased husband with all consequential benefits;

~~(c) to direct the Respondent to appoint the applicant in any suitable post commensurate with her eligibility on compassionate grounds in any of the units of Ordnance Factory, with all the consequential benefits;~~

and be pleased to pass such other and further order or orders as the Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

9. INTERIM ORDERS IF ANY PRAYED FOR:

Pending final decision on the application the applicant seek the following interim relief:

It is humbly prayed that this Hon'ble Tribunal may be pleased to direct the Respondent to release the provisional pension to the applicant, who has to sustain herself and her 3 children as they are leading indigent life without any source of income what-so-ever, pending disposal of the OA and be pleased to pass such other and further order or orders as the Hon'ble Tribunal may deem fit and proper in the circumstances of the

contd.....

(11)

:PAGE NO. 8:

10. NOT APPLICABLE:

11. PARTICULARS OF THE BANK DRAFT/POSTAL ORDER filed in respect of the application fee:

1. D.D./P.O. No. 812 679585
2. Date: 18-8-97
3. Fee: Rs.50/-
4. Name of the office of issue: Chellapally So.
5. Name of the office payable at: GPO Hyderabad

12. LIST OF ENCLOSURES:

S1.No. Details of the documents

Annexure

AS PER INDEX

VERIFICATION

I, Smt. Laxmi Bai, W/o. late P. Venkatesh, Ex. Labourer
(S.S.) (Per. No. OFFM/829-3), Ordinance Factory Project,
Yeddu-mailaram, Medak District, R/o.H.No.23-5-224, Aryasamaj,
Shalibanda, Hyderabad-500 06, do hereby verify that the contents
of paras 1 to 4 and 6 to 12 are true to the best of my knowledge
and belief and para 5 believed to be true on legal advice.

Hyderabad.

Date: 01.09.1997

COUNSEL FOR THE APPLICANT.


SIGNATURE OF THE APPLICANT

Laxmi Bai

No. 07/001/LB

Government of India,
 Ministry of Defence,
 Ordnance Factory Project,
 Yeddu-mailaram - 502 205
 Medak Dist (A.P.).

Dt: 10-04-97.

To

1) Smt. P. Laxmi Bai,
 H.No. 23-5-224,
 Aryasamaj,
 Salibanda,
 HYDERABAD - 500065.

2) Smt. Rukmi Bai,
 Tadlagadda (vill),
 Mutanapally (p.o)
 Narasapur (Tq)
 Medak Dist.

Madam,

In respect of payment of terminal benefits on the demise of Shri P. Venktesh claims have been made by both of you. In such cases of disputes, according to Govt. instructions the terminal benefits can be disposed off on the basis of succession certificate issued by a court.

You are therefore requested to produce succession certificate.

Yours faithfully;

DY. GEN. MUL. MUL. MUL. MUL.
 FOR G. MUL. MUL. MUL. MUL.

10 13

21.8.96

Am x 2

General Manager,
Ordnance Factory Project
Ministry of Defence
Yaddu Mailaram.

Respected Sir,

Sub : Request for appointment on Compassionate Grounds.

My husband late Sri P.Venkatesh (Scheduled Tribe employee) was working in your factory in LMD Section. Due to bad vices, he used to spend all his earnings and he has not left even a single rupee for me. I am helpless and without a job. I have no other livelihood and I have no one to support me. So, I request you to kindly provide me a job on Compassionate Grounds to earn my livelihood.

Born as a Schedule Tribe I have suffered enough in my life due to bad vices of my husband and this is known to some of your Senior Officers of your Organisation, viz., Mr. M.M. Ahmed, Addl. General Manager of LMD and Sri P.Sahoo, Addl. General Manager (F). I used to work in their houses and they are aware of all the troubles I have faced. You can refer to them to know the problems I have faced as the wife of late P.Venkatesh and my poverty line.

Under these circumstances, I most humbly request your kindself to have a sympathetic attitude about my present position and help me to stand on my legs.

Thanking you, Sir

Yours faithfully,

Left Thumb impression
of P.Lakshmi

From: Mrs. P. Lakshmi
H.No.23-5-224
Aryasamaj Salibunda
HYDERABAD-500065, A.P.

I have personally visited your Admin. Office on 21.8.96 to hand over this application but I was asked to submit the application along with the proof of his death. I have obtained the certificate and a xerox copy of the same is enclosed.

TU



मत्यमेव जयते

जी.के. राव. भा.आ.वि.मै
महा प्रबंधक
G.K. RAO, I.O.F.S.
GENERAL MANAGER

Annex 11

भारत सरकार
रक्षा मंत्रालय,
भारतीय आमुद निर्माणियां,
ऑर्डनेन्स फैक्टरी प्रोजेक्ट, मेदक.
येदुमैलारम-502 205. (आं.प्र.)

Government of India,
Ministry of Defence,
Indian Ordnance Factories,
ORDNANCE FACTORY PROJECT, MEDAK
YEDDUMAILARAM - 502 205 (A.P.)

DO. No. 07/UCC/LL

Date: 5. SEP. '90

To

Smt. P. Laxmi Bai
W/o. Late P. Venkatesh
H.No. 23-5-224
Aryasamaj Salibunda
HYDERABAD - 500 005 (AP)

Madam,

Sub:- CONDOLENCE.

I have learnt with deep sorrow of the sad and untimely demise of your husband Shri P. Venkatesh, Per.No. OFM/829-5, Labourer(SS) on 16.07.90. Late Shri P. Venkatesh has rendered more than 7 years loyal service in Ordnance Factory Project, Medak and his memory will be cherished for a long time.

The employees of Ordnance Factory Project, Medak join me in conveying their heart felt condolences on the bereavement.

MAY HIS SOUL REST IN PEACE.

Yours Sincerely,

(G. K. RAO)
GENERAL MANAGER.

T. K.

Amx IV
Pegd
1

12
15

To

Smt. P. Lakshmi,
H.No. 23-5-224,
Aryasamaj Salibunda,
HYDERABAD-500065.A.P.

No. 07/082/LB

Governaent of India,
Ministry of Defence,
Ordnance Factory Proj.,
Yeddu-mailaram-502 205.
Medak District, A.P.

Dt. 13-09-'96.

Sub:- Request for appointment on Compassionate
Grounds.

Ref:- Your application dated 26-08-'96.

...

In order to consider your request for appointment in Ordnance Factory Project, Medak, the enclosed forms may be returned duly signed the declaration and also obtain the signature of the witness who is an employee of this Organisation and well known to your family.

Please note that in the absence of the above, your request cannot be considered. ~~you are also requested to call on this office along with the above declaration.~~

Encl: 2 sets of forms

a) A. Subrahmanyam, C.
(A. SUBRAHMANYAM)
DY. GENERAL MANAGER/ADMIN
FOR GENERAL MANAGER



13 16

Am 2

The General Manager
Government of India
Ministry of Defence
Indian Ordnance Factories
ORDNANCE FACTORY PROJECT, MEDAK
YEDDUMAILARAM - 502 205 (A.P)

Respected Sir,

Sub : Payment of CGEGIS / GPF final claims - Reg.
Ref : No.06/057/TO/OPPM .., dt 7.10.1996.

...

I offer my gratitude for your condolence message over the death of my husband Shri P.Venkatesh (Labourer SS). I am moved to see a person at the highest level caring so much for a family of a Labourer.

As desired by your office I have filled all the documents pertaining to the Payment of CGEGIS / GPF etc.,. And now I am sending after getting attested by two Gazetted Officers.

Since I am an illiterate person I request you to see that all the amounts are paid by Crossed Cheque/Draft on any Bank of your choice.

Thanking you ~

Yours faithfully,

Right hand thumb imp
impression

(P.LAXMI
W/o Late P.Venkatesh
H.No.23-5-224
Aryasamaj Saliounada
HYDERABAD-500065(AP)

13/11/96

TL

14 17

BILL No.....Dt.....

ANNEXURE 'C' OF C.G.D.A. LETTER No. A/11/14500/M-1/COL-II DATED
12/14TH JANUARY 1982

Received a sum of Rs.....(Rupees.....
.....only) being the total entitlement of
Rs.....from the insurance fund/and/or/ Rs.....
Saving fund accrued to Sri.....
Ex. Per. No.....Designation.....
GROUP A/B/C/D under the Central Government Employees Group
Insurance Scheme 1980.

SIGNATURE OF RECEIPT:

NAME: P.J. VYAS

(BLOCK LETTERS)

PER. No. 629-3



FOR USE IN DEPARTMENTAL OFFICE

(a) Relevant Bio-data of the member:

(i) type of Group of the member (i.e. lowest group)
viz. D/C/B/A on initially joining the scheme
on.....

(ii) year of acquiring membership of higher group *

GROUP 'C'.....

GROUP 'B'.....

GROUP 'A'.....

(b) Countersigned for payment of Rs.....
(Rupees.....only)
to claimant(s) crossed cheque/demand draft to be issued in favour
of GM/OFPM.

ADDRESS:

SIGNATURE:

DESIGNATION:

DATE:

FOR USE IN PAY & ACCOUNTS OFFICE

Passed for payment of Rs.....(Rupees.....
.....only)

Payment through Cheque No.,....., dt.,.....

ACCOUNTS OFFICER

* delete whiever is inapplicable

GK/*

15

DECLARATION

I, Smt. P. Laxmi, W/o. Late P. Venkatesh, Ex. P.No. 829-3 hereby declare ~~also~~ that I am the only widow of the deceased Government servant (viz. late Shri P. Venkatesh), who is not survived either any widow (including widow who has been judicially separated from her husband or by any minor child/children from the other widow.

(P. LAXMI)
W/o. Late P. VENKATESH
Ex. P.No. 829-3

Witness:-

1. *P.V. Rao* B.V.RAO
96-10-28
B.V.RAO
SECRETARY
ARYA SAMAJ. 23-5-224
SALIBANDA HYDERABAD-500065
1.M.NATH
C.S. ARYA SAMAJ.
SALIBANDA-23-5-224
HYDERABAD-500065
2. *G.M. Nath* G.M. NATH
31/10/96
I.M. NATH



ATTESTED

(P) MOHANTY
WORKS MANAGER (ADM)

Mohanty
SIG. OF GAZETTED OFFICER.

NAME: Dr. L. Krishna Murthy
BAMS

DESIGNATION: DR. Inspector
Indian Medicine & Homoeopathy Dep.
HYDERABAD-500065
SACAL

T.L.K.

FORM - III

(16)

(19)

FORM OF Application for the grant of the benefits under the Central Government Employees Insurance Scheme on the death of a Government Servant (To be filled in separately by each applicant)

1. Name of the applicant : Smt. P. LAXMI
2. Name of the guardian in case of minor & Lt. of birth : Not applicable
3. Name of the deceased Govt. Servant : Shri P. Venkatesh, P.No.83945 Labourer(SS) LMS Section
4. Date of death of the Govt. Servant :
5. Office/Department/Ministry in which the deceased served last : Ordnance Factory Project Yedumailaram, Medak (A.P.) Ministry of Defence
6. Relationship with the deceased Govt. servant : WIFE
7. Date of birth of the applicant : 14-7-1927
8. Full address of the applicant: No. 15, 1st Main, 1st Street, Hyderabad, A.P.
9. Signature of thumb impression of the applicant : X
10. Attested by: Dr. L. Krishnamurthy

1. M. S. N. P. ...
2. DR. L. K. M. ...

DRUG. INSPECTOR (HOMOEOPATHY)
Indian Medicines & Homoeopathy
HYDERABAD (A.P.)

*1. Witness

1. M. S. N. P. ...
2. DR. L. K. M. ...

SECRETARY - PAVAGAD
23-5-214 Subbundu

SECRETARY - PAVAGAD
23-5-214 Subbundu

31 OCT 1967

Attestation should be done by two Govt. Gazetted or two more persons of respect capability in the Town, village or Pargana in which the applicant resides.

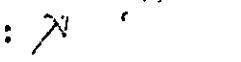
17 20

SLIP SHOWING DESCRIPTIVE ROLL OF SMT. P. LAXMI,
W/o. LATE P. VENKATESH, EX. PER. NO. 829-3/OFM
ORDNANCE FACTORY PROJECT, YEDDUMAILLUR

Date of birth/age : 14-2-62

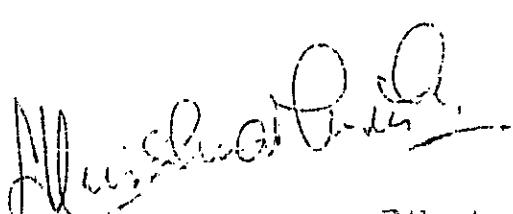
Height : 5' 4"

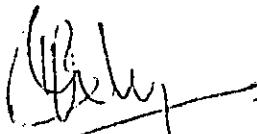
Identification mark : *Right Ear* *Blue Eye*
Lower Eye

Signature/FHTI : 
(P. LAXMI)
W/o. LATE P. Venkatesh
Ex. Per. No. 829-3/OFM

/ ATTESTED /

(P. MOHANTY)
WORKS MANAGER (ADMIN)


Dr. P. Mohanty
BAMS
Indian Institute of Homoeopathy
HYDERABAD - 440 006


DR. P.N. Dijayulu
DRUG. HOM. (PCDOE)
Indian Medicines & Homoeopathy
HYDERABAD (A.P.)


T.M.

PHOTOGRAPH OF SMT. P. LAXMI, W/O. LATE SRI P. VENKATESH
EX.P. No. GPFM 829-3

18 21

Pass port
size PHOTO

18/07/87 - 11/08/87
DR. P. N. MUTHY
W/O Late P. Venkatesh



ATTTESTED

(P. N. MUTHY) DR. P. N. MUTHY

(P. N. MUTHY) W/O Late P. Venkatesh
WORKS DIRECTOR (ADMIN)

DR. P. N. MUTHY
SIG. OF GAZETTED OFFICER

NAME : Dr. P. Krishna Muthy
BAMS

DESIGNATION : Drug Inspector
Indian Medicine & Homoeopathy Dep
HYDERABAD-500 001.

SLAC :



DR. P. N. MUTHY
DRUG INSPECTOR (HOMOFO)
Indian Medicines & Homoeopathy
HYDERABAD (A.P.)

102 22

IMPRESSION OF BALLS OF THUMB AND ALL FINGERS OF THE RIGHT
HAND IN RESPECT OF SMT. P. LAXMI, W/o. SRI LATE P. VENKATESH
PERM. NO. OF PM 829-3, ORDNANCE FACTORY PROJECT, YEDDUMALLA

Impression of balls
of thumb and all
fingers of the right hand
of Smt. P. Laxmi w/o Venkatesh

Impression of all balls of
thumb and all fingers of
Right hand of P. Laxmi
w/o P. Venkatesh

ATTESTED Impression of all balls of
thumb and all fingers of
Smt. P. Laxmi w/o Venkatesh
Wife of P. Venkatesh
WORKS MEDICAL (ADMIN) Upto 1st Jan 1961

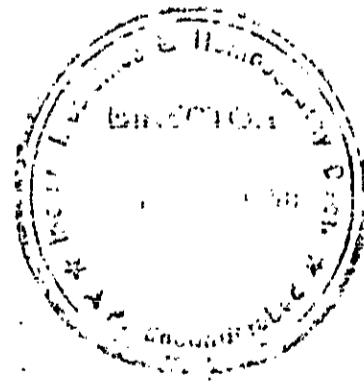
DR. S. K. MURTHY
S. K. MURTHY

SIG. OF CERTIFIED OFFICER

NAME: Dr. S. K. MURTHY

DESIGNATION: DRUG INSPECTOR
INDIAN MEDICINE & HOMEOPATHY DEPT
HYDERABAD-500 001.

SEAL:



DR. P. A. V. JEEVAN
DRUG INSPECTOR (HOMOEO)
Indian Medicine & Homeopathy
HYDERABAD (A.P.)

gk

To

The General Manager,
Ordnance Factory Project,
Yeddumailaram,
Medak (AP).

Sub: Application for payment of amount
due against GPF accumulation
GPF A/C. No. 1304914.

-:000:-

Sir,

I hereby request that full amount due to late
Shri P. Venkatesh, Labourer (S/S), P.No.829-3(Ex) against the
Provident Fund Accumulation, may be paid to me.

Thanking you,

Yours faithfully,

^

Yeddumailaram
Date: /09/96.

(P.LAXMI)
W/o. Late Sri. P. Venkatesh
Labourer (S/S) Ex. P. No. 829-3

21 24

Personal marks of Identification and specimen
signature ~~Left~~ Hand, Thumb and finger impression in respect
of Shri/Smt/Miss : Y. S. H. M. Date of Birth 10/11/1915
Expt. No. 115 G. C. M. Factory Project, Yedam
Mailaram.

1. Personal marks of Identification (2) Left hand thumb and
finger impression (In the case of illiterate subscriber)

(a). Identification of marks

(i). Left Hand Thumb
Left Hand Finger

(ii). Left Hand Thumb
Left Hand Finger

(b) ^{Right}
Right hand thumb and
thumb impression

(1) Right Hand Thumb
Right Hand Finger

(2) Right Hand Thumb
Right Hand Finger

(3) Right Hand Thumb
Right Hand Finger

2. Specimen signature of the subscriber (in the case of
illiterate)

(i). Signature

(ii). Signature

(iii). Signature

Counter signed by

Place: Hyderabad

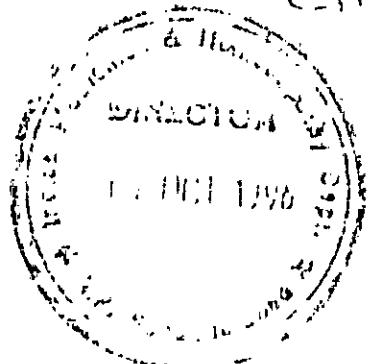
Signature

M. D. S. Krishna Murthy

Name & Designation of Gazetted Officer Drug Inspector
with seal Indian Medicine & Homoeopathy
HYDERABAD-500 001

Date: 31/10/76

GAZETTED OFFICER



M. D. S. Krishna Murthy

DR. P. N. V. P. Reddy
DRUG INSPECTOR (HOMEO)
Indian Medicine & Homoeopathy
HYDERABAD (A.P.)

T. H.

(1) प्रगतिशील किया जाता है कि संज्ञानित में उपर्युक्त प्रभार उठाना आवश्यक था तो राह या किसी लाई गई दर निभासम् उपलब्ध दर यी और यह कि ऐतिक दृजीनिवारी रोपा में, चांक केसे की बात उत्पादित को दृजाकर अग्र संसाधारियों को छाड़कर अग्र संसाधारियों में २५% या उसी कम की रखाकी की गयी रखाइ नहीं, विशित या विकृत कर दी गई है ताकि उनका दृंश्यारा इस्तेमाल न किया जा सके तो राह यह १६% गों तथा विल के प्रधारी जोड़ की फूटकर खंच रजिस्टरों के साथ मिलाय करके जाच कर ली है आर ठीक पाया है।

Certified that the above charges have been necessarily incurred in the interest of the rates, charged are the lowest obtainable and that all receipts for sums of Rs. 25 and under except as regards payments made in the U.S.A. to Contractors on running accounts have been so destroyed, defaced or mutilated that they cannot be used again, and that I have personally checked the progressive total in the bill with that in the contingent registers and found it to agree.

(ii) प्रमाणित किया गया है कि तार राज्य में पर भेजा गया था और नकद वादायकी नहीं।

Certified that telegram was sent on 8/1/1945.

(ii) प्रमाणित किया गया है कि तार राज्य सेवा पर भेजा गया था और नकद वाराणी जावलाल थी।
Certified that telegram was sent on State Service and that cash amount
(iii) प्रमाणित किया गया है कि फ्रेक्चर

(iii) प्रमाणित किया गया है कि निवास योग्य देश में ही हिस्से में या और यह से अलग स्थान पर विवरण दिये गये हैं तो यात्राये के दौरान से या यात्रा तक के दौरान यही विवरण दिये जाना चाहिए।

Certified that payment of Subsistence allowance was in the interest of Service and the rejected Recruit for whom the allowance has been claimed were rejected either medically or by enrolling officers.

(Note:-Under Rs..... should be written across the bill in red ink in a prominent place and above the total amount in the bill. The amount should be the next multiple of ten rupees exceeding the amount of the bill.)

Adyashala
Counter signed

Statement of Received payment

St. Julian

117
late

21

(P) PRACTICAL

Annex

REGISTERED WITH A/D

23

No. 03/057/TO/OPM
Ordnance Factory Project
Yedduvillaram,
Medak Dist. - 502 205 (A.)

Date : 7th Oct 96

To

Shri/Smt. P. Lakshmi, W/o Late Sri P. Venkatesh
H. No. 23-5-824
Arayamangali Salimwala
Hyderabad - 500065 - AP

Dear Sir/Madam,

Sub:- Payment of CGEGIS / GEP final claims

Please find enclosed herewith the following documents
for signature of the individual concerned.

- (a). APPLICATION (CRM NO. -)
- (b). FINAL BILL OF CGEGIS & relevant documents
- (c). FINAL BILL OF GEP
- (d). GEP IN. LIFU OF FORM 3-B

The same may please be returned, duly signed in all
the papers where the "X" mark mentioned, to this office
at the earliest. }=

Yours faithfully,

Mohanty
For General Manager

Tk

24 27

PROFORMA REGARDING EMPLOYMENT OF DEPENDENTS OF
GOVERNMENT SERVANT DIED WHILE IN SERVICE| RETIRED
ON INVALID PENSION.

PART-I

01. a) Name of the deceased/retired: P. VIENKATESH
on invalid pension.

b) Designation of the Employee : Labourer (SS)

c) Date of Birth of the Employee: 16-03-1964

d) Date of Death/Retirement on : 16-04-1996
invalid pension.

e) Total Length of service : 7 years 4 Months
rendered.

f) Whether Pt/Temporary : Permanent.

g) Whether belongs to SC/ST : S.T.

02. a) Name of the candidate for appointment : P. Laxemmi Bai

b) His/Her relationship with the: Wife
Govt. Servant.

c) Date of Birth : 24 Years

d) Educational qualifications :

e) Whether any other dependent has been appointed on
compassionate grounds : NO

03. a) Particulars of total assets left including amount of
Family Pension :

b) D.C.R. Balance :

c) G.P.F. Balance :

d) LIC & PLI Policies :

e) Movable and immovable property and annual income
earned there from by the family :

f) C.G.E.G. Insurance amount :

g) Any other assets :

04. Brief Particulars of Liabilities if any :

05. Particulars of all dependents of the Govt. Servant (If some
are employed their income and whether they are living together or separately).

contd....2

SL NO	NAME S/Shri	Relationship with the Govt. Servant and age.	Employed or not particulars of employment and emoluments.
1.	P. Lakshmi Bai	Wife 29 years	No
2.	Geeta	Daughter 12 years	No
3.	Raju	Son 10 1/2 years	No
4.	Manjula	Daughter 9 1/2 years	No
5.	Bhavani	Sister	No
6.	Renuka Prati	Daughter	No

DECLARATION

I hereby declare that the facts given by me above, are, to the best of my knowledge are correct. If any of the facts mentioned here are found to be incorrect or false at later date, my services may be terminated.

Dated:

Signature of the Candidate

Sat.....W/O Late.....

is known to me and the facts mentioned by him/her are correct.

Dated:

Signature of the Ft. Govt. Servant.

Name:

Designation:

Address:

I have verified the facts mentioned by the candidate above are correct.

(Signature of the Welfare Officer)

NAME:

Design:

Address:

26 29

PROFORMA REGARDING EMPLOYMENT OF DEPENDENTS OF
GOVERNMENT SERVANT DIED WHILE IN SERVICE/ RETIRED
ON INVALID PENSION.

PART-I

01. a) Name of the deceased/retired: P VENKATESH
on invalid pension.

b) Designation of the Employee : Labourer(ss)

c) Date of Birth of the Employee: 16-03-1964

d) Date of Death/Retirement on : 16-07-1996
invalid pension.

e) Total Length of service rendered : 7 Years 4 Months

f) Whether Pt/Temporary : Permanent

g) Whether belongs to SC/ ST : ST.

02. a) Name of the candidate for appointment : PLAKSHMI Bai

b) His/Her relationship with the Govt. Servant. : Wife

c) Date of Birth : 29 Years

d) Educational qualifications :

e) Whether any other dependent has been appointed on compassionate grounds : No

03. a) Particulars of total assets left including a mount of
Family Pension :
b) D.C.R.Balance :
c) G.P.F.Balance :
d) LIC & PLI Policies :
e) Movable and immovable property and annual income earned there from by the family :
f) C.G.E.G. Insurance amount :
g) Any other assets :

04. Brief Particulars of Liabilities if any :

05. Particulars of all dependents of the Govt. Servant (If some are employed their income and whether they are living together or separately).

contd....2

NAME
S/ Shri

Relationship with
the Govt. Servant
and age.

Employed or not
particulars of
employment and
emoluments.

1. P. Laxmi Devi
2. ~~Govinda~~
3. Raju
4. ~~Govinda~~

Wife 29 years
Daughter 12 years
Son 10 years
Daughter 8 years

NO.
NO.
NO
NO

DECLARATION

I hereby declare that the facts given by me above, are, to the best of my knowledge are correct. If any of the facts mentioned here are found to be incorrect or false at later date, my services may be terminated.

Signature of the Candidate

Dated:

Sat..... W/C Late.....

is known to me and the facts mentioned by him/her are correct.

Signature of the Ft. Govt. Servant.

Name:

Designation:

Address:

I have verified the facts mentioned by the candidate above are correct.

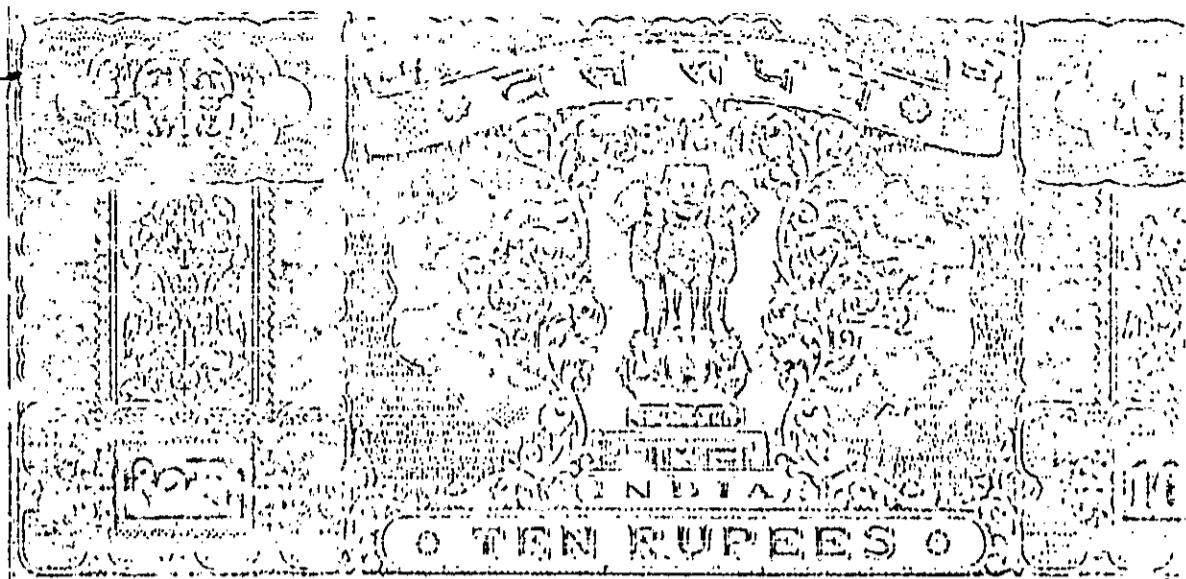
(Signature of the Welfare Officer)

NAME:

Design:

Address:

26/3/97
TOR



W.L. No. Date 26/3/97. No. 102

Receaser... P. Venkatesh, late p. Chankitulu.

W.W. No. Date 11/11/97

SNT. CH. SUDHAKAR

SVL II, 1-104

ST. 14, VENKATESH

ECIL-A head, Hyderabad.

11211

at the earliest. Accordingly I have submitted the following forms duly filled and signed (Right hand thumb impression) on 9/11/96.

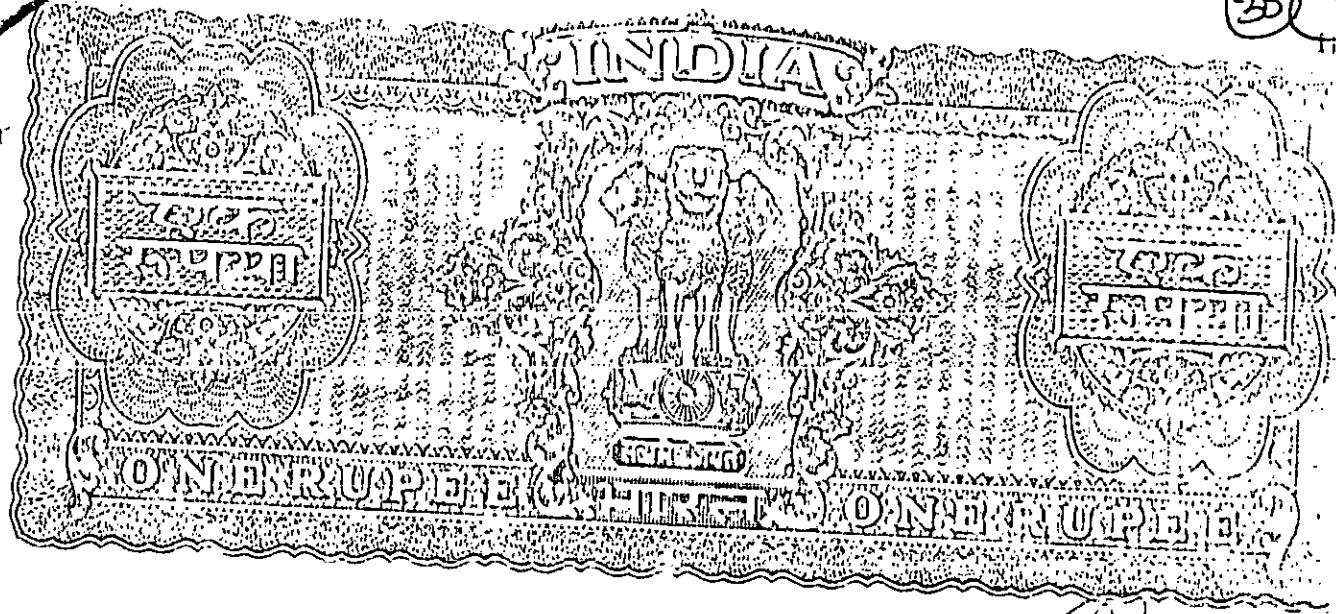
- i) Self declaration duly attested by two Gazetted Officers.
- ii) Forms of application for the grant of Central Govt. Emp. Insurance Scheme duly signed and attested by two Cazetted Officers.
- iii) Slip Showing descriptive roll attested by two Gazetted Officers.
- iv) Personnal Photograph with R.T.H.I. (Right hand thumb impression) duly attested by two gazetted Officers.
- v) Impression of Balls of Thumb and all fingers of the Right hand duly attested by two Gazetted Officers.
- vi) Personnal marks of Identification and specimen signature (R.H.T.T.) duly attested by two Gazetted Officers.
- vii) R.H.T.T. (Right hand thumb impression) on a Blank Receipt with Revenue Stamp showing the receipt of money with regard to Annexure 'C' ov C.G.D.A.
- viii) R.H.T.T. with a revenue stamp on two Blank Printed receipt showing the receipt of money.
- ix) I was asked by your Office to pay the IP Bill (Licence Fee and Water charges) of Qtr. No.1213 which was allotted to my husband late P. Venkatesh and I am remetting them regularly by D.D's (S.R.H. DD No. OT/9-0329298, dt. 1/2/97 and S.R.H. D.D. No. IT/5-964901, dt. 18/3/97).

(Contd...3....)

(R. Venkatesh)

NOTARY
APPOINTED BY THE
GOVERNMENT OF A.P.
C.R.P. ESTATEMENTS HIRE CO.
NARAYANA GUDA,
HYDERABAD-500029.

MR. DIVASA RAO, B.A., B.L.



SMT. CH. SUDHA RANI
BVL No. 15/63, H, Rs. 2/-
GTA BLD VNDR
EGL, Jalandhar, Punjab

11311

x) I certify that I have not receive a single Paisa from your office till this day.

As suggested by Dy. General Manager Admin: I am submitting a Affidavit duly notarised with a request to understand the plight of an illiterate widow belonging to Schedule Tribe and see that all payments are made to me earliest.

(P. LAXMI BAI)
W/O LATE D. VENKATECH

WITNESSES

1. CH. 1047

2. 1911.10.10. 1911.10.10. 1911.10.10.

NOTARY WORN AND SIGNED
BEFORE ME

26 MAR 1997

KANDULA

ASA RAO,

**NOTARY
APPOINTED**

APPOINTED BY THE
GOVERNMENT OF INDIA

PP: BABA TENTS THREE (3)

NARAYANA GUDA,

HYDERABAD-S00 029

A circular postmark from New York, NY, dated April 14, 1934. The text "NEW YORK" is at the top, "APR 14 1934" is in the center, and "U.S. POSTAGE PAID" is at the bottom. Below the postmark, the words "NOTURRIOL" and "RECHARGE" are handwritten in capital letters.

A handwritten signature in black ink, appearing to read "James C. Clegg, Jr." The signature is fluid and cursive, with a distinct 'J' at the beginning.

Amxviii

31

34

To

Date : 4/12/97

The General Manager,
Ordnance Factory Project,
Ministry of Defence,
Government of India,
Yeddumallaram, Medak Dist.,
A.P. -502205.

Respected Sir,

Sub: Request for appointment on compassionate
grounds - Reg.

Ref: Your lr. no. 07/082/LB, dt. 13.9.96.

Let me offer my gratitude for considering me for
appointment on compassionate grounds.

You are aware that I am an uneducated Scheduled
Tribe Widow, and I have suffered enough in my life,
due to bad vices of my husband. This is known to
Mr. M.M. Ahmed, Addl. G.M., L.M.D., and Mr. Shoo,
A.G.M (F).

My husband was murdered and thrown in a well, when
he was staying at Yeddumallaram. My son Raju (11years)
is missing and I am in search of him. My daughter
Miss Manju (9 years old), who was also missing, was
recently recovered by Jeedimetla, P.S. Though, she is
9 years of age, I had to admit in K.G. Class, since she
has to start right from the beginning.

In the light of murder of my husband and other problems
mentioned above, I want to evade further mishapennings,
panic, fear, confusion, by avoiding working at Yeddumallaram.

Hence, I request you to understand my plight and
consider me for a placement at your liasion office situated
at Parade Grounds, Secunderabad, by giving a sympathetic
consideration to my problems, i.e., on one side I have to
search my missing son and on the other side, I have to
live alone with a nine year old daughter, who has just
started her education. At this hour I need, a helping hand
and moral support of my mother and other sisters, who are
staying at Secunderabad.

Thanking you,

Yours faithfully,

From P. Venkatesh
No. 24, 2nd Main Road, 2nd
Floor, 100-233-224
A. G. M. (F)
Mobile No. 09849657111

(B.T.I. OF LAXMI)
W/o. late P. Venkatesh

Am x D

32 35

To

25/4
26/5/97

Shri.G.K. Rao, I.O.F.S.
General Manager
Ordnance Factory Project, Medak
YEDDUMAILARAM-502205.
(Andhra Pradesh)

Sub:- Payment of C.G.E.G.IS/GPF Final Claim/family
Pension - Reg.

Ref:- Your Letter 06/057/To/OPFM Dt.7th Oct.1996-----
Your Letter 19011/B/EO Dated 15-4-97 and Telegram
Dated 21-4-97.

Respected Sir,

I am the widow of Late Shri. P. Venkatesh who has served in your Organisation for more than 7 years and expired on 16-7-96. Your Office has asked me to submit all the documents via letter dated 7th October, 96 and I have submitted them on 9-11-96, till today I was not payed a single rupee towards the final settlement/ Family Pension etc.,.

I was paying the L.F bills in respect of quarter No.1213 as and when demanded by your office through D.D's by rising loans with a promise to pay that after the receipts of the dues from your office.

For more than six months I was forced to live at the mercy of the Society. Please try to understand the Plight of an illiterate Schedule Tribe widow who has to live without any Income. Mr.M.A. Ahmed the earlier Additional General Manager is aware of all the problems I was facing during his tenure at that your factory.

At this Juncture it is difficult for me to make any more payments towards L.F. Bills without receiving the dues/Family Pension from your office.

I request you to go through my affidavit (enclosed) to know the events and try to understand the plight of an illiterate widow from Schedule Tribes.

Except the demand to pay the bills for quarter I have not received any payments nor I was informed by your Office regarding the payments till today.

Copy to

thumb

National Commission for SC/ST, New Delhi Right hand side impression.
of P. Laxmi Bai wife of
P. Venkatesh.

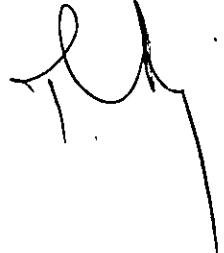
From- Smt. P.LAXMI

H.No-23-5-224

Aryasamaj -

SALIBUNDA.

HYDERABAD - 500065 (A.P.)



D.M. RAO
M.A., LL.B.
ADVOCATE

BY REGD. POST ACK DUE

Amx 2

4/1/77
PHONE: 877729

26
B3

'VINAYA VIHAR'
PLOT No. 232, ROAD No 2,
SRI R. K. PURAM,
H.No. 12-46, SAROORNAGAR,
HYDERABAD-500 660.

To

Date: 1-7-1997.

The General Manager,
Ordnance Factory Project,
YEDDUMAILARAM - 502 205.
Medak district,
Andhra Pradesh.

Sir,

Under instructions from my client, Mrs. P. LAXMI BAI, widow of late P. Venkatesh (per No. OFPM/829-3, Labourer SS) presently residing at Arya Samaj, H.No. 23-5-224, Shabbibanda Hyderabad-500065, I am giving you this notice for the following reasons:

- (a) that my client is the legally wedded wife of late P. Venkatesh, who had expired on 16.7.1996 and you had acknowledged this fact through the condolence message sent through letter D.O. No. 07/066/LB dated 5th Sept. 1996.
- (b) that my client through letter dated 26.8.96 made a request for an appointment in the ordnance factory project on compassionate grounds and that you had sent forms to be duly filled in by my client through your letter No. 07/082/LB dated 13.9.96 wherein the family members of late P. Venkatesh were written by your office staff, including the names of my client and Smt. Rukmi Bai, mother of late P. Venkatesh.
- (c) that pursuant to the documents sent through your letter No. 06/057/R/OFPM dated 7th October 1996 for payment of CGEGIS/GP final claims, my client had submitted the documents duly filled and stamped receipts into your office on 9.11.1996.
- (d) that, in the absence of settlement of the dues payable to her on account of her husband's demise, my client had affirmed a detailed affidavit on 26-3-97 and sent the same to you by registered post on 25.4.97 praying for early settlement.

.....2

D.M.R.
1-7-1997
AM 12

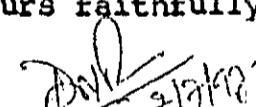
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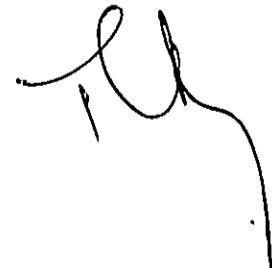
(e) that, inspite of repeated requests of my client not to insist for payment, of rent/market rent for the quarter allotted to her late husband as she had no money to pay, you had virtually chased ~~xxxxxxxx~~ her with letters and telegrams for vacating the quarter and paying the arrears of rent.

(f) that through your letter No.07/001/LB dt.10.6.97 you had advised my client and Smt. Rukmi Bai, mother of the deceased employee, P. Venkatesh to get a succession certificate from the court to settle the terminal benefits on the ground that both of them claimed the same, inspite of the fact that under rule 54 of C.C.S.(Pension) Rules, 1972, wife of the deceased employee alone is eligible to receive the family benefits. Getting a succession certificate from the court is an unwarranted financial burden on my client. And my client has received the said communication dt.10.6.97 long after she had submitted the forms and stamped receipts i.e. on 9.11.1996. My client sincerely feels that she has been subjected to undue harassment and mental agony in the matter of settlement of her dues and that you had come out with the said letter dated 10.6.1997 only after she had complained also to the National Commission for SC/ST, New Delhi, being a woman belonging to a scheduled tribe, through her letter dated 25.4.1997.

Therefore, please take notice that if you do not settle the family benefits payable to my client, Mrs.P.LAXMI BAI on account of the demise of her husband, Sri P.Venkatesh within a period of one month from the date of receipt of this notice, my client will be constrained to take such legal remedies open to her under the laws against you for redressal of her legitimate grievances.

Yours faithfully,


(D.M. RAO)
Advocate, Hyderabad.
2/2



38

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA No. 1299/97

Date of Decision: 1.10.1997

BETWEEN:

Smt. Laxmi Bai

.. Applicant

AND

The General Manager,
Ordnance Factory Project, (Medak),
Yeddu-mailaram - 502 205.

.. Respondent

Counsel for the Applicant: Mr. S. Ramakrishna Rao

Counsel for the Respondents: Mr. N.R. Devaraj

*Mr. V. Basavaraj
Addl. C.J.S.
Corrected as per
Cent. order dt. 28.10.97
Appd
31.10.97*

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.))

*Concurred in
per court order
dt. 28.10.97.*

Heard Mr. S. Ramakrishna Rao, learned counsel
for the applicant, None for the Respondents.

John
31.10.97.

This is a case in which terminal benefits in respect of a deceased Semi-Skilled labourer are being claimed by his widow as well as by his mother. Prima facie, the widow of the official is entitled to claim the terminal benefits, if otherwise eligible as per rules. However, the widow^{ed} mother of the deceased employee too has staked claim to a portion of the same benefits since she has no wherewithal of living except depending on her deceased son's entitlements. This is a question which may not be capable of being solved

Q/Hu.

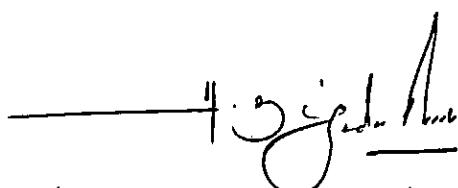
..2

without taking the related circumstance into consideration.

Mr. Ramakrishna Rao submits that instead of asking the applicant and her mother-in-law to produce succession certificates individually and separately, the respondents could themselves have taken the initiative of making proportionate payment of the terminal benefits with the mutual consent of both the claimants. It is submitted by the learned counsel that asking the applicant to produce a succession certificate is neither required nor fair since she is the legally-wedded wife of Mr. Venkatesh and this fact was never in dispute.

Under the circumstances it would be desirable that the respondent sorts out the problem by having both the claimants summoned and enquiring whether, or what proportionate distribution of, terminal benefits would be acceptable to them on a fair and rational basis subject, of course, to the relevant rules. This solution may be attempted and a final decision taken within 90 days from the date of receipt of ^a copy of this order, after obtaining such declarations, agreements or undertakings, as may be found necessary from the rival claimants within the overall parameters of relevant rules.

Thus the OA is disposed of at admission stage.


H. RAJENDRA PRASAD
MEMBER (ADMN.)

Date: 1st October 1997.

KSM



O.A. 1299/97.

To

1. The General Manager,
Ordnance Factory Project, (Medak)
Yeddumailaram, Medak Dist.
2. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
3. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
4. One copy to MMRP.M.(A) CAT.Hyd.
5. One copy to D.R.(A) CAT.Hyd.
- 6- One spare copy.

pvm.

27/10/97

I Court

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

DATED:- 11/10/97

~~ORDER~~ JUDGMENT.

M.A.,/RA.,/C-A.NO..

in

O.A.No. 1299/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed. *also OA copy*

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No.order as to costs.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Trib
प्रेषण/DESPATCH

27 OCT 1997

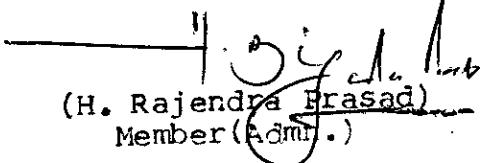
हैदराबाद न्यायपीठ
HYDERABAD BE

42

CORRIGENDUM

The following corrigendum is issued to the
Judgement dated 1-10-97 in OA.1299/97 :

In page-2, line-2 read Sri V. Rajeswara Rao for
the existing 'none for the respondents' and at a
suitable place in the cause-title.


(H. Rajendra Prasad)
Member (Adm.)

Jud1.

C.O.I.

A
23/10.

On the Central Administrative Tribunal; Hyderabad Ben
for the record

43

Off No. 1299/97.

Belhees.

Dated: 28/10/97.

Between: Smt. Laxmi Bai — Applicant
A.D.

The General manager, Ordnance factory project (medak)
Yedumalaram - 502 205.

Respondent:

By order of Tribunal at 28.10.97 the following copy
of the judgment of the Tribunal in Off 1299/97
has been issued to the ^{copy of the} Respondent on 21/10/97.
At 1.10 P.M. and despatched to you on 21/10/97.

Concurrence:

In para 1 in concurrence portion of the judgment
the name "Mr. N. D. Devarao" used for the respondent in
be deleted instead the name "Mr. V. Devarao"
Case 11 shall be substituted.

~~like wise~~ In para no. 1 line no 2
the words " None for the respondents" shall be deleted.

Instead the words ~~and~~ Mr. V. Devarao, Addl. C.A.

shall be substituted.



Devarao

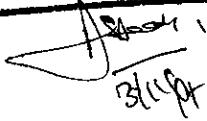
केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal
DESPATCH

6 NOV 1997

N.B.

हैदराबाद न्यायालय

HYDERABAD BENCH


Devarao

B3

- 1) The General manager, Ordnance factory project (medak)
Yedumalaram, medak district.
- 2) 1. Copy to Mr. S. Ramkrishna Rao Addl. C.A. the
3. one copy to Mr. Devarao, Addl. C.A. to be remitted
CAT, Secy.
4. 1. copy to handle on H. Devarao (Addl. C.A.) to be remitted
CAT, Secy.
5. one copy to Mr. Devarao, Addl. C.A. to be remitted
CAT, Secy.
6. 1. Original —

FORM NO. 21.

(Sec. Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH, HYDERABAD.

O.A / T.A..... RA. 89/92 in..... 1998.

..... hanm. Ban. O.A NO. 1299/92..... Applicany (A)

Versus

..... The General Manager.....
..... Ordnance factory..... Respondent(s)
..... Yeddu Malam.....

INDEX SHEET

Serial No.	Description of documents and dates.	Pages.
------------	-------------------------------------	--------

Docket orders.

Interim Orders

Orders in M.A(s)

Reply statement

Rejoinder

ORDERS IN (Final orders)

10 - 11

Certified that the file is completed
in all respects.

Signature of dealing Head.

(in Record section)

Signature of S.O.

~~THE HON'BLE MR. A. RANGARAJAN~~ MEMBER (A)

~~AND~~ (A.C. HUB)

THE HON'BLE MR. H. RAJENDRA PRASAD : MEMBER (A) (Single)

~~THE HON'BLE MR. C. S. PARAMESWAR~~ MEMBER (T)

Review Application No. 83

in

Original Application No. 1293

of 1997

of 1997

The above Review Application has been filed for review of the Judgement of the Bench dated 1.10.97 of the Tribunal consisting of ~~THE HON'BLE MR. A. RANGARAJAN, MEMBER (A)~~ Hon'ble Mr. H. Rajendra Prasad, Member (A) ~~and THE HON'BLE MR. C. S. PARAMESWAR, MEMBER (T)~~ in Original Application No. 1293 of 1997

Circulated as per Rule 49 of the Central Administrative Tribunal Rules of practice, 1993.

Submitted.

28/11/97

The grounds urged by the Applicant
as the facts advanced by him were duly considered
earlier. The Jt. passed as fair, just & equitable.
No grounds for review. Disallowed.

83
28/11/97

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD.
P.A. No. 89/97 M

O.A. No. 1299 of 1997

Smt. Laxmi Bai

Applicant(s).

VERSUS

The General Manager, Odhams Factory Project,

Yedduvaleram

(Respondents)

Date	Office Note	Order

3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

R.A. NO: 89 OF 1997

IN

O.A. No: 1299 of 1997

BETWEEN:

Smt. Laxmi Bai, W/o. Late P. Venkatesh,
Ex. Labourer (S.S.), (Per.No. OFPU/829-3),
Ordnance Factory Project, Yeddumallaram,
Medak District, R/o. H.No.23-5-224, Aryasamaj,
Shalibanda, Hyderabad-500 065.

APPLICANT

AND

The General Manager,
Ordnance Factory Project, (Medak),
Yeddumallaram - 502 205.

RESPONDENT

REVIEW APPLICATION FILED UNDER RULE 17 OF CAT
(PROC.) RULES, 1987

For the reasons stated in the accompanying affidavit,
it is respectfully prayed that the Hon'ble Tribunal may be
pleased to review the OA No.1299/97 duly taking into
consideration the averments made in the above OA, in the
interest of justice and be pleased to pass such other and further
order or orders, as the Hon'ble Tribunal deems fit and proper in
the circumstances of the case.

HYDERABAD,
Dt. 4.11.1997.


COUNSEL FOR THE APPLICANT.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT: HYDERABAD

R.A. NO: 89 OF 1997

IN

O.A.NO: 1299 OF 1997

BETWEEN:

Laxmi Bai

APPLICANT

AND

The B.M., Ordinance Factory Project, (Medak),
Yeddumailaram - 502 205.

RESPONDENT

AFFIDAVIT

I, Smt. Laxmi Bai, W/o. late P. Venkatesh, Ex.
Labourer (S.S.), (Per.No.0FFPU/829-3), Ordinance Factory Project,
Yeddumailaram, Medak District, R/o. H.No.23-5-224, Aryasamaj,
Shalibanda, Hyderabad-500 065, do hereby solemnly and sincerely
affirm and state on oath as follows :

1. That I am the Deponent herein and the Applicant in O.A.
No.1299/97 and therefore well acquainted with the facts of the
case.
2. I submit that I filed an O.A. No.1299/97 aggrieved
against the impugned order dated 10.6.1997 of the Respondent
disputing payment of terminal benefits on the demise of my
husband and the illegal action of the Respondent to call for
Succession Certificate, in order to delay the payment of death
cum retirement benefits of my husband. In the O.A., I prayed for
setting aside the impugned order dated 10.6.1997 and to direct
the Respondent to release the terminal benefits accrued to my
husband, and to make payment of the same to me, as I am legal
heir being wife of the deceased employee as per the provisions
contained under Rule 54 of CCS (Pension) Rules 1972. The above
O.A. was disposed of on 1.10.1997 with the following directions:

"Under the circumstances it would be desirable that the respondent sorts out the problem by having both the claimants summoned and enquiring whether, on what proportionate distribution of terminal benefits would be acceptable to them on a fair and rational basis subject, of course, to the relevant rules. This solution may be attempted and a final decision taken within 90 days from the date of receipt of a copy of this order, after obtaining such declarations, agreements or undertakings, as may be found necessary from the rival claimants within the overall parameters of relevant rules. Thus the OA is disposed of at admission stage."

3. I submit that I made out a case, in the above OA, in which I had established that the deceased employee of the Respondent organisation had declared the family particulars showing myself and my three children born to the deceased employee and the nominations executed by him in our favour. On the records of the Respondent Organisation, the nomination still exists, assigned my name and the 3 children as legal heirs, eligible for payment of death cum retirement benefits of my husband. It was also clearly stated in the OA that the Respondents having recognised my right to receive the death-cum-retirement benefits, have forwarded me the relevant papers for processing payment of terminal benefits, which were promptly sent for further action on the part of the respondent. I had represented to release the said benefits on several occasions and because of a legal notice issued to the Respondent on 2.7.1997, the Respondents have disputed and have brought-in the mother of the deceased, who is also having other children on whom she is dependent as one of the claimants in the terminal benefits that are to be granted to me. The case should have been decided in terms of Rule 54, which had clearly defined the definition of family for the purpose of pension and pensionary benefits/

terminal benefits of the deceased employee. The Respondents during the course of the adjudication, have never submitted the facts concerning the mother of the deceased and the Hon'ble Tribunal had taken her claim into consideration and adjudicate the matter. My Counsel was instructed to submit that proportionate payment of terminal benefits be paid to the mother of the deceased employee and myself. The only submission made by my Counsel was that the Respondents instead of asking the applicant herein to produce Succession Certificate individually, the Respondents could have acted in the light of Rule (54) of CCS (Pension) Rules 1972, which had clearly provided the relevant provisions under such circumstances. The Hon'ble Tribunal ought to have adjudicated the case, in the light of the said rule and the facts that the Respondent had forwarded the papers/documents for execution by me, duly recognising that I was the only legal heir of the deceased employee. The question of the Respondent sorting out problem by himself did not arise, as it is the Respondent, who created these problems. Therefore, by the judgement of the Hon'ble Tribunal a leverage was given to the Respondent to meddle with the situation aggravating the same by bringing-in un-authorised persons, to claim terminal benefits, in violation of Rule 54 of CCS (Pension) rules 1972 and the relevant provisions therein.

4. It is submitted that the mother of the deceased is staying with other sons at Jeedimetla and she also possesses ration card of the Jeedimetla area, where her sons are living with her together, and her sons are also owning their houses. The mother of the deceased is also having own house, in which she is residing with her sons.

5. It is also submitted that the respondents have been issuing notices, for the payment of license fee for the quarters, she had occupied and the quarters rent is collected only from the wife of the deceased, but not from the mother, as the mother of

the deceased is living separately with other sons at Jeedimetla. Therefore, it is evident that the respondents have also recognised that the mother is not dependent on the deceased and his widow. In the circumstances, it is just and proper that all the benefits of the deceased employee must only go to the wife of the deceased and her children, who are living with her. There is a responsibility on the wife of the deceased employee i.e., the applicant herein to bring-up the children, who are dependent on her.

4. In view of the submissions made above it is a case of non-application of mind by the respondent and they ought to have considered the case in the light of Rule 54 of CCS (Pension) Rules, 1972. It is, therefore, evident that there is an error apparent on the record that the case was not considered in the light of submissions made as above and no opportunity was given to the applicant/applicant's counsel to defend the case in proper perspective and therefore it is a fit case for review on merits of the case.

It is, therefore, just and proper that the Hon'ble Tribunal may be pleased to review the order passed in OA No.1299/97 dated 1.10.1997, in the interest of justice and pass clear orders directing the Respondents to make payment of terminal benefits of the deceased employee to the applicant herein, in terms of Rule 54 CCS (Pension) Rules, 1972, in the interest of justice and be pleased to pass such other and further order or orders, as the Hon'ble Tribunal may deem fit and proper in the circumstances of the case, else the applicant shall be put to irreparable loss and damage.

Sworn and signed on this
16th day of Oct., 1997
at Hyderabad.

RE B E P O N E N T

BEFORE ME

ADVOCATE

without taking the related circumstance into consideration.

Mr. RamaKrishna Rao submits that instead of asking the applicant and her mother-in-law to produce succession certificates individually and separately, the respondents could themselves have taken the initiative of making proportionate payment of the terminal benefits with the mutual consent of both the claimants. It is submitted to the learned counsel that asking the applicant to produce a succession certificate is neither required nor fair since she is the legally-wedded wife of Mr. Venkatesh and this fact was never in dispute.

Under the circumstances it would be desirable that the respondent starts out the problem by having both the claimants sign and agreeing whether, or what proportionate distribution of terminal benefits would be acceptable to them on a fair and rational basis subject, of course, to the relevant rules. This solution may be attempted and a final decision taken within 90 days from the date of receipt of copy of this order, after obtaining such declarations, agreements or undertakings, as may be found necessary from the rival claimants within the overall parameters of relevant rules.

Thus the OA is disposed of at admission stage.

RECORDED & RETURNED
CERTIFIED TO BE TRUE COPY

M.92
COURT OFFICER
State Bank of India
Central Accounts Dept. Tribunal
Court of Appeal
HYDERABAD BENCH

QA 1299/97

11/10/97

15/10/97

M.92

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

OA NO. 1299/97

Date of Decision: 1.10.1997

BETWEEN:

Smt. Laxmi Bai

Applicant

AND

The General Manager,
Ordinance Factory Project, (Medak),
Yedumailaram - 502 205.

Respondent

Counsel for the Applicant: Mr. S. Ramakrishna Rao

Counsel for the Respondents: Mr. N.R. Devaraj

COURT:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

Heard Mr. S. Ramakrishna Rao, learned counsel
for the applicant. None for the Respondents.

This is a case in which terminal benefits in
respect of a deceased Semi-Skilled labourer are being
claimed by his widow as well as by his mother. Prima
facie, the widow of the official is entitled to claim
the terminal benefits, if otherwise eligible
as per rules. However, the widow mother of the deceased
employee too has staked claim to a portion of the same
benefits since she has no where to live except
depending on her deceased son's entitlements. This is
a question which may not be capable of being solved

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

R.A. NO: OF 1997

IN

R.A. NO: 1299 OF 1997

BETWEEN:

Laxmi Bai .. APPLICANT

AND

The G.M., Ordinance Factory
Project, (Medak),
Yeddumailaram - 502 20
RESPONDENT

REVIEW APPLICATION

MISCELLANEOUS APPLICATION
FILED UNDER RULE 8(2) OF CAT
(PROC.) RULES, 1987.

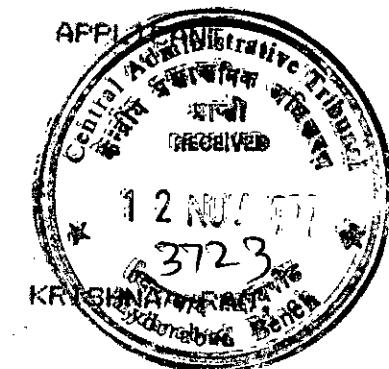
FILED ON:

FILED FOR:

FILED BY:

SANKA RAMA KRISHNARAO
ADVOCATE,
1-B-549/C,
SECOND FLOOR, CHIKKADAPALLY
HYDERABAD-500 020

COUNSEL FOR THE APPLICANT



Contd...

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

R.A.NO. 89/98 in O.A. 1299/97

Date of Order: 21-9-98.

seen:

M.Lakshmi Bai.

.. Applicant.

and

The General Manager,
Ordnance Factory Project (Medak)
Yeddu-mailaram-205.

.. Respondent.

For the Applicant: Mr. S. Ramakrishna Rao, Advocate.

For the Respondents: Mr. V. Rajeswar Rao, Addl. CGSC.

CORAM:

THE HON'BLE MR. H. RAJENDRA PRASAD : MEMBER (AIMN)

The Tribunal made the following Order:-

The grounds urged by the applicant and the facts advanced by her were duly considered earlier. The judgement passed was fair, just and equitable. No grounds for review.

Dismissed.

Pratima
Deputy Registrar

Deputy Registrar.

To

1. The General Manager,
Ordnance Factory Project, (Medak)
Yeddu-mailaram-205.
2. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT. Hyd.
3. One copy to Mr. V. Rajeswar Rao, Addl. CGSC, CAT. Hyd.
4. One spare copy.

pvm

8/10/98
TYPED BY

I COURT

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE D.H.NASIR:
VICE-CHAIRMAN

AND

THE HON'BLE MR. H.RAJENDRA PRASAD:M(A)

DATED: 21-9-1998.

ORDER/JUDGMENT

M.A/R.A.C.C. NO. 89/97

in

O.A.No. 1299/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

